Written Answers

Co-operative Supply & Service Federation Ltd.

- Delhi State Weavers' Handloom Co-operative Industrial (Service) Federation Ltd.
- Delhi State Industrial Development Corporation Ltd.
- 4. Delhi State Industrial Co-operative Federation Ltd.

(c) yes, Sir.

- (d) Delhi Pradesh Hathkargha Bunkar Sahakari Sangh Ltd. was not allowed participation in the National Handloom Expo as this Organisation was found indulging in objectionable practices in the last Handloom Expo held at New Delhi during January-February, 1990.
 - (e) 1. The participants should be either Handloom Apex Societies/States Handloom Development Co-operations or Primary Co-operative Societies having an annual sales turnover of Rs. 50,000 lakhs and above.
 - Not more than five Handloom Agencies from each State are normally allowed to participate in each Exhibition.

Decline in Tea Production

769. DR. RAMESH CHAND TOMAR: SHRI RATILAL KALIDAS VARMA: SHRI DEVI BUX SINGH:

Will the Minister of COMMERCE be pleased to state:

- (a) whether there has been decline in the production of tea in the country particularly in Assam during the last six months of \$1992;
- (b) if so, the percentage decline in the production; and
 - (c) the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHI-DAMBARAM): (a) No, Sir. On the otherhand, the production of tea in the country as well as in the State of Assam during the last six months of 1991 registered an increase of about 19.13 million kgs at All India level and about 8.42 million kgs in Assam as compared to the corresponding period last year.

(b) and (c). Do not arise.

Construction of Residential-Cum-Office Complex in Allahabad

770. SHRI RAM PUJAN PATEL: Will the Minister of DEFENCE be pleased to state:

- (a) whether any residential-cum-office complex of the Ministry is likely to be constructed at Parila airport in Allahabad (U.P.);
- (b) if so, whether the Government have acquired agricultural lands in this regard;
- (c) if so, whether the Government also propose to provide jobs to the affected residents of that area;
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI S. KRISHNA KUMAR): (a) There is no airport

known as Parila airport, though there is an airfield at Phaphamau in Pindra village under the control of Defence near Allahabad. There is no proposal for construction of residentialcum-office complex at this airfield. No land was recently acquired for this airfield.

(b) to (e). Do not arise.

[English]

Performance of RRBs

- 771. SHRI DEVENDRA PRASAD YADAV: Will the Minister of FINANCE be pleased to state:
- (a) whether the Regional Rural Banks (RRBs) have lost their financial viability;
- (b) if so, the reasons therefor indicating the progressive accumulated losses suffered by the banks since their inception; and
- (c) the remedial measures taken or proposed to be taken by the Government to avoid losses in future?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c). National Bank for Agriculture & Rural Development (NABARD) have reported that during the year 1990-91 only 44 out of 196 Regional rural Banks (RRBs) could earn profits amounting to Rs. 21.47 crores as against a loss of Rs. 91.87 cores incurred by 152. RRBs. The accumulated losses at the end of March, 1991 was Rs. 363.91 crores. The reasons for the weak financial health of the RRRs are attributable to several factors like, restriction on the choice of clientele, limited area of operation, low interest margin, mounting establishment costs particularly after implementation of the Award of the National Industrial Tribunal etc. Based on the recommendations of the Working Group on RRBs (Kelkar Committee), several measures had been taken to remove the financial weaknesses of RRBs such as enhancement of share capital, reduction in the interest rate on refinance from the sponsor banks, investment of RRRs. resources in high earning securities etc.

Premium Charges form Handicapped Persons

772 SHRI ATAL BIHARI VALIPAYEE Will the Minister of FINANCE be pleased to state:

- (a) whether the Life Insurance Corporation of India charges higher premium on the insurance policies from handicapped persons in comparison to other people:
 - (b) if so, the details and reasons thereof;
- (c) whether the Government propose to lower the premium charges on insurance policies for handicapped; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). The Life Insurance Corporation of India charges standard/tabular premiums when there are no adverse features in the family or personal history of the proposer and his/her measurements like height, weight, pulse rate, blood pressure, etc. fall within the ranges fixed by the Corporation. In all other cases, the Corporation traditionally charges higher premium depending on the nature of the adverse factors of risk. On this basis, the Corporation is currently charging a flat extra premium of Rs. 2 per thousand sum assured in the case of policies on the lives of certain categories of handicapped persons. However, even this extra premium is waived for the first Rs. 10,000 sum assured.

(c) and (d). The Corporation's practices